

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 27
(IB)-1291(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Petitioner

Vs

M/s. Veekay Polycoats Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Karan Gandhi, Mr. Sikhar Tiwari, Advs.

For the Respondent :

ORDER

Ld. Counsel Mr. Karan Gandhi appeared on behalf of the Applicant and stated that he has filed the affidavit of service.

Await the appearance of the Respondent(s).

At request, list the matter along with all the other pending applications for a physical hearing on **17.09.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

09.07.2024
Vinod Arora